

[Shri S. M. Banerjee]

appointed with a view to studying the whole problem after the decontrol of iron and steel after the report of the Das Commission.

Mr. Speaker: You can give notice to raise it but you cannot raise it in this way.

Shri S. M. Banerjee: Sir, let us at least complete our sentence. I am not raising any controversy.

Mr. Speaker: No please. Shri Shafi Qureshi.

WOLLEN TEXTILES (PRODUCTION AND DISTRIBUTION CONTROL) FIRST AMENDMENT ORDER

Shri Shafi Qureshi: Sir, I beg to lay on the Table a copy of the Wollen Textiles (Production and Distribution Control) First Amendment Order, 1967, published in Notification No. S. O. 2256 in Gazette of India dated the 8th July, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1956. [Placed in Library, see No. LT-1245/].

12.57½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 22nd July, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.58 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): With your permission, Sir, I rise to announce that Government Business during the week commencing 31st July, 1967, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's order Paper.
- (2) Discussion on the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1964-65 and 1965-66 on a motion to be moved by the Minister of State of Social Welfare.
- (3) Consideration and passing of the Unlawful Activities (Prevention) Bill, 1967.
- (4) Consideration of a motion for reference of the Central Industrial Security Force Bill, 1966 to a Joint Committee.
- (5) Consideration of Motion for annulment of Police Forces (Restriction of Rights) Rules, 1966, given notice of by Sarvashri S. M. Banerjee and Madhu Limaye on Wednesday, the 2nd August, at 4.30 P.M.
- (6) Discussion on the ceiling on individual expenditure on a motion to be moved by Ram Manohar Lohia on Friday, the 4th August, after disposal of Questions.

13 hrs.

Shri S. M. Banerjee (Kanpur): Sir...

Mr. Speaker: This is a thing which was considered by all the parties and your party representatives was also